

IN THE INCOME TAX APPELLATE TRIBUNAL

NAGPUR BENCH, NAGPUR

BEFORE SHRI V. DURGA RAO, JUDICIAL MEMBER AND

SHRI K.M. ROY, ACCOUNTANT MEMBER

ITA no.211/Nag./2023

(Assessment Year : N.A.)

Dnyanganga Shikshan Prasarak
Bahuuddeshiya Mandal
Wander Bholji, Nandura 443 404
Dist. Buldhana PAN – AABAD9000H

..... Appellant

v/s

Commissioner of Income Tax (Exemp.)
Pune

..... Respondent

Assessee by : Shri S.C. Thakar

Revenue by : Shri Kailash C. Kanojiya

Date of Hearing – 07/05/2024

Date of Order – 07/05/2024

ORDER

PER V. DURGA RAO, J.M.

The present appeal has been filed by the assessee challenging the impugned order dated 18/05/2023, passed by the learned Commissioner of Income Tax (Appeals), National Faceless Appeal Centre, Delhi, (*"the learned CIT(A)"*).

2. The only issue raised in this appeal by the assessee is, whether the learned CIT(A) was justified in rejecting the assessee's application for grant of 80G(5) certificate.

3. When this case was taken up for hearing, the learned Counsel for the assessee submitted before us that he did not wish to pursue this appeal and, therefore, he may be permitted to withdraw the present appeal.

4. The learned Departmental Representative has not raised any objection to the submissions of the learned Counsel for the assessee.

5. Having considered the submissions of the assessee, we dismiss the appeal filed by the assessee as withdrawn.

6. In the result, appeal filed by the assessee is dismissed.

Order pronounced in the open Court on 07/05/2024.

**K.M. ROY
ACCOUNTANT MEMBER**

**V. DURGA RAO
JUDICIAL MEMBER**

NAGPUR, DATED: 07/05/2024

Copy of the order forwarded to:

- (1) *The Assessee;*
- (2) *The Revenue;*
- (3) *The PCIT / CIT (Judicial);*
- (4) *The DR, ITAT, Nagpur; and*
- (5) *Guard file.*

*Pradeep J. Chowdhury
Sr. Private Secretary*

By Order

Sr. Private Secretary
ITAT, Nagpur